

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/GT/2015**

Subject: Petition for determination of tariff for the period 2014-19 and truing-up of tariff for the period 2011-14 in respect of 1050 MW unit of Maithon Power Limited.

Petitioner : Maithon Power Limited

Respondents : TPDDL & 4 Others

Date of hearing : **10.3.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Janmali Manika, Advocate, MPL  
Shri Vishal Anand, Advocate, MPL  
Shri Pradip Roy, MPL  
Shri Sakya Singha Chaudhari, Advocate, WBSEDCL  
Shri, Saraswata Mohopatra Advocate, WBSEDCL  
Shri Ananda K. Shrivastava, Advocate, WBSEDCL

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner, submitted that the additional information as sought by the Commission vide ROP dated 12.1.2016 has been filed and copy has been served on the respondents.

2. The learned counsel for the respondent, WBSEDCL submitted that the petitioner may be directed to serve copy of the additional information, to enable the respondent to file its reply. To this, the learned counsel for the petitioner submitted that copies have been served on respondent and proof of service has also been filed before the Commission. However, on direction of the Commission, he agreed to handover copy of the additional information to the learned counsel for the respondent.

3. On a specific query by the Commission as to the steps taken by the petitioner for measurement of GCV of coal on 'as received basis', pursuant to the order dated 25.1.2016 in Petition No. 283/GT/2014, the learned counsel for the petitioner clarified that the petitioner is taking all efforts in terms of the said order for measuring GCV of coal on 'as received basis'. In this connection, the Commission directed the petitioner to submit the following:

- (i) Detailed note on the complete procedure adopted by the petitioner for measuring GCV of coal on 'as received' basis indicating the point of collection of sample of coal and the equipment used for taking the sample;



- (ii) The video recording of the complete process of taking coal sample for measurement of GCV on 'as received' basis.

4. In addition to above, the petitioner is also directed to furnish the reasons for the difference in design heat rate as the design heat rate indicated as 2294 kcal/kwh during 2009-14 and 2215.26 kcal/kwh in 2014-19.

5. The information in paras 3 and 4 above shall be submitted on affidavit with advance copy to the respondents, on or before 7.4.2016. The respondents shall file their replies on or before 18.4.2016, with advance copy to the petitioner, who shall file its rejoinder by 26.4.2016.

6. Matter shall be listed for hearing on 10.5.2016. Pleadings in the matter shall be completed prior to the said date of hearing and no extension of time shall be granted for any reason whatsoever.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

